

[डा० सुशीला नायर]

को दूर किया जा सके। इस क लिए बहुत सी योजनायें बन रही हैं और इस वक्त अगर कहीं से भी कोई रिपोर्ट मिलती है, तो वहाँ पर तुरन्त पानी का इन्तजाम किया जाता है। हम इस वक्त यहाँ पर, दिल्ली नगर निगम, २७ गेलन्ड पर-हेड के हिस्सा से पानी पहुंचा रहे हैं, जब कि दूसरे शहरों में २०, २५ गेलन से ज्यादा पानी नहीं मिलता है। दिल्ली में पानी के सम्बन्ध में और जगहों में ज्यादा अच्छी हालत है।

श्री बागड़ी : क्या इस बारे में केन्द्रीय सरकार की तरफ से कोई स्कीम बनाई जा रही है ?

अध्यक्ष महोदय : मैं ने माननीय सदस्य को अवसर दे दिया और उन्होंने सवाल भी कर लिया। अब उन को चाहिये कि वह आराम से बैठें।

श्री बागड़ी : माननीय मंत्री ने तो कांपरिशन के बारे में कहा है। मैं तो यह जानना चाहता था कि क्या केन्द्रीय सरकार इस बारे में वाक्यायदा तौर पर कोई ऐसी स्कीम तैयार कर रही है, जिस से यह पानी की किल्लत दूर हो जाये। दूसरा सवाल यह था कि क्या पानी की आरजी किल्लत को दूर करने के लिए मिनिस्ट्रों का पानी कम किया जायगा।

अध्यक्ष महोदय : दूसरे सवाल का जवाब देने की जरूरत नहीं है और पहले सवाल का जवाब दे दिया गया है।

the Table a copy each of the following papers:—

- (1) Government of India's protest dated 10th May, 1962 regarding Sino-Pakistan border negotiations;
- (2) Chinese protest dated 30th April, 1962 alleging fresh Indian intrusions;
- (3) India's reply dated 14th May, 1962;
- (4) Chinese protest dated 20th March, 1962, alleging fresh intrusions by Indian personnel;
- (5) India's reply dated 21st May, 1962;
- (6) Chinese protest dated 11th May, 1962, alleging intrusions by Indian personnel in Spanggur region;
- (7) India's reply dated 21st May, 1962, and counter protest against a new Chinese post in the Spanggur region;
- (8) Chinese note dated 26th April, 1962, alleging Indian intrusions in Ari region of China;
- (9) India's reply dated 26th May, 1962;
- (10) Chinese protest dated 19th May, 1962 alleging Indian intrusions in Longju area;
- (11) India's reply dated 28th May, 1962;
- (12) Chinese note dated 20th November, 1961, regarding tri-junction of borders of India, China and Burma and the Sino-Burmese Boundary Treaty;
- (13) India's reply dated 31st May, 1962;
- (14) Chinese note dated 21st April, 1962, alleging Indian intrusions;
- (15) India's reply dated 6th June, 1962;

12.27 hrs.

PAPERS LAID ON THE TABLE

CORRESPONDENCE BETWEEN INDIA AND CHINA

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): Sir, on behalf of Shri Jawaharlal Nehru, I beg to lay on

- (16) Chinese note dated 27th April, 1962 regarding Chinese post at SUMDO;
- (17) India's reply dated 6th June, 1962;
- (18) Chinese note dated 15th May, 1962, regarding India's protest of Chinese intrusion in Longju area (Roi) in January, 1962;
- (19) India's reply dated 6th June, 1962;
- (20) Chinese note dated 17th May, 1962, regarding air drop on Chinese post by Indian aircraft in January, 1962;
- (21) India's reply dated 6th June, 1962. [Placed in Library. See No. LS-200/62].

Shri P. K. Deo (Kalahandi): In this regard, Sir, I beg to submit that in the last Lok Sabha similar correspondence of this type was compiled in the form of a White Paper and that used to be laid on the Table and circulated to hon. Members. May I know why there is a departure this time?

Mr. Speaker: Papers are being placed before the Parliament as they are being received. If hon. Members want that a regular compilation in the form of a White Paper might be made, then perhaps it may take some time. Subsequently they may put in a White Paper also.

NEWSPRINT CONTROL (AMENDMENT) ORDER, 1962; COFFEE (FOURTH AMENDMENT) RULES, 1962; ANNUAL REPORT OF THE EXPORT RISKS INSURANCE CORPORATION AND THE GOVERNMENT REVIEW ON ITS WORKING

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): With your permission, Sir, I beg to lay on the Table a copy of each of the following papers:—

- (i) The Newprint Control (Amendment) Order, 1962

published in Notification No. 8/26/62-Imp. dated the 29th May, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-201/62].

- (ii) The Coffee (Fourth Amendment) Rules 1962 published in Notification No. G.S.R. 736, dated the 2nd June, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-202/62].
- (iii) (a) Annual Report of the Export Risks Insurance Corporation Limited, Bombay, for the year 1961 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-203/62].

ANNUAL REPORT OF THE HINDUSTAN SALTS COMPANY AND REVIEW BY GOVERNMENT ON THE WORKING OF THE COMPANY

Shri Kanungo: Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Hindustan Salts Company Limited, Jaipur for the the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-204/62].